

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 36**

**C.P. (IB)/498(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **SAMEER ARVIND PUJARA V/s PUNJAB**  
**NATIONAL BANK**

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/498(MB)2023**

- 1) Mr. Manoj Mishra, Ld. Counsel for the Petitioner/Personal Guarantor is present.
- 2) Counsel for the Petitioner/Personal Guarantor submits that the Resolution Professional has still not filed their Report in the present matter. In that view of the matter, Resolution Professional is hereby directed to expedite the filing of the Report in the present matter which is filed u/s 94 of the Insolvency and Bankruptcy Code, 2016.

3) Petitioner herein is hereby directed to pay the fees of the Resolution Professional towards charges as directed by this Bench in the Order.

4) Stand over to 11.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare